

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:580

ANSWERED ON:09.12.2013

NOISE POLLUTION BY SIRI FORT SPORTS COMPLEX

Adhi Sankar Shri

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Supreme Court has issued any guidelines regarding use of loudspeakers at high volume are banned in public places;
- (b) if so, the details thereof;
- (c) whether Aerobic classes are being conducted every morning at Siri Fort Sports Club, South Delhi using blaring loudspeakers; and
- (d) if so, the action taken by the Government in this regard and if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b). The Hon'ble Supreme Court vide a judgement dated 18-07-2005 in WP(C) No. 72/1998 with CA No. 3735/2005 arising out of SLP(C) No. 21851/2003 in Re "Noise Pollution - Implementation of the Laws for restricting use of loudspeakers as high volume producing sound systems" inter-alia directed that 'the noise level at the public place, where loudspeakers or public address systems or any other noise sources being used shall not exceed 10 dB(A) above the ambient noise standards for the area or 75 dB(A) whichever is lower.' This direction has been incorporated and notified in The Noise Pollution (Regulation and Control) Rules, 2000 as sub-rule 4 of rule 5 by the Central Government vide SO number 50(E) dated 11th January, 2010. The provisions of The Noise Rules, 2000 are implemented by the concerned authorities, as prescribed in various States/UTs.

(c) & (d) Aerobic classes are held in a closed hall at DDA Siri Fort Sports Complex, as informed by Delhi Development Authority (DDA) and the volume of speakers is kept at reasonable level. The hall is far away from residential area, as reported by DDA.